

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

7

O.A. No. 242 OF 1990
~~XXXXXX~~

DATE OF DECISION 10.02.1992.

Shri D.S.Peter Petitioner

Shri G.A.Pandit Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri B.R.Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Judicial Member

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

(R.C.Bhatt)
Judicial Member

msm

No order as to costs.

The application is disposed of as withdrawn.

ORDER.

Hence the following order :

Learned advocate for the respondents, has no objection.

application for want of further prosecution. Mr.B.R.Kyada,

is present in the Court Room wants to withdraw the

applicant, under the instructions of his client who

Learned advocate Mr.G.A.Pandit, for the

Per : Hon'ble Mr.R.C.Bhatt : Judicial Member

Date : 10th Feb.1992.

O R A L O R D E R
O.A.NO. 242 OF 1990.

(Advocate : Mr.B.R.Kyada)

...Respondents.

1. Union of Inda, notice to be served through General Manager, Western Railway, Churchgate, BOMBAY.
2. Divisional Railway Manager, Western Railway, Kothl Compound, Rajkot.
3. Divisional Mechanical Engineer (Loco), Western Railway, Rajkot.
4. Assistant Loco Foreman, Western Railway, Surendranagar.

Versus

(Advocate : Mr.G.A.Pandit)

...Applicant.

Shri D.S.Peter,
Goods Driver,
Western Railway,
Surendranagar.